

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 218
344/241/ND/2018

IN THE MATTER OF:
Ms. Sunita Jain

... **Applicant/Petitioner**

Versus

Mr. Deepak Jain & Ors.

... **Respondent**

Under Section: 241/242 Comp. Act.

Order delivered on 16.02.2024

CORAM:
SH. M.S.S. SUNDARAM
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Jigyasa Sharma

For the Respondent : Adv. Arun Saxena & Adv. Nalini.

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsel for the Petitioner and Ld. Counsel for the Respondent present through VC. This Tribunal vide order dated 11.08.2023 appointed valuers to file the independent report. As on date no Report has been filed by valuer. Post it before Regular Bench on 03.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(M.S.S. SUNDARAM)
MEMBER (J)